

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO.

164

OF 1998

Applicant(s) Sri A. Showal Kumar

- vs -

Respondent(s) Union of India &amp; Ors

Advocate for Applicant(s) Mr. B.K. Sharma,

Mr. G. Sarma,

Mr. M.K. Nair

Advocate for Respondent(s)

Mr. G. Sarma,

Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. F. of Rs. 50/- deposited vide T.R.O/SD No 130364 dated 26.7.98</p> <p>D.P. Registrar</p> <p>Requisite 4 copies have been filed.</p> <p>26/7/98 26/7/98 26/7/98 26/7/98</p>	29.7.98	<p>Heard Mr M.K.Nair, learned counsel for the applicant and Mr G.Sarma, learned Addl.C.G.S.C for the respondents.</p> <p>The applicant has submitted this application challenging the Annexure-3 transfer order dated 13.5.98, Annexure-5 rejection order dated 13.7.98 and Annexure-6 release order dated 10.7.98. The applicant had submitted a telegram dated 14.7.98 to the respondent No.2 -Director, Intelligence Bureau, Ministry of Home Affairs, New Delhi praying for consideration as stated therein. The telegram had not been disposed of. After hearing learned counsel, the application of the applicant is disposed of with the following directions :</p> <p>The applicant shall submit a fresh representation to the respondent No.2, Director,</p>

contd..

## Notes of the Registry

## Date

## Order of the Tribunal

29.7.98	Intelligence Bureau, Ministry of Home Affairs, New Delhi within 10 days from today. The respondent No.2 is directed to dispose of the representation, if any received, within 1 month from the date of receipt of the representation with a speaking order giving facts and reasons. Till disposal of such representation the operation of the impugned orders dated 13.5.98 (Annexure-3) and 10.7.98 (Annexure-6) insofar as it relates to the applicant shall be kept in abeyance by the respondents.
	Liberty to the applicant to approach the appropriate authority if he is still aggrieved with the order to be issued by the respondent No.2.

Application is disposed of. No order as to costs.

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Member

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